happening about the ICBM is not possible to know unless you develop your atomic energy. Will the Minister promise today that he will tell the Minister concerned that a statement will be laid on the Table of the House as to the position of the tenyear plan? Mr. Arora said that Lusaka Conference had expressed one opinion. What does China care for the Lusaka Powers? Why do they go on saying that they have passed a resolution?

Unless you strengthen yourself, there is no way out. The only way out is that you must strengthen yourself. I would like to know what is happening in this respect. I am sure you do not have the expertise to judge what is happening. Will you be able to send ships to the sites and see where the ICBM will be dropped? And about the 10-year plan, will you request the Minister concerned to lay a statement on the Table? The hon. lady Member may be satisfied with the reply of the Minister for Defence Production, but it is not satisfactory to us.

SHRI VIDYA CHARAN SHUKLA: We do have the competence to judge the effect and the use of the Inter-Continental Ballistic Missile, and with all respect to Mr. Krishan Kant who is a very knowledgeable Member in these scientific matters, I would say that we do have the competence, and we are not lethargic, we are not negligent. Within our own resources and within our own power, whatever is possible, we are doing, and . . .

SHRI KRISHAN KANT: For Bangla Desh refugees we can spend Rs. 200 crores. If we had set apart Rs. 200 crores for this atomic energy development for five years, today we will not be discussing this in this House or in the country, as to what we can do if China will come and intervene. Please let us know...

SHRI VIDYA CHARAN SHUKLA: As far as the question of the lethargy and negligence is concerned, I would like to say that we are neither lethargic nor negligent about it, and I assure him that we attach as much importance to the 10-year plan as the hon. Member does. And if the matter has been discussed in the Atomic Energy Committee of Parliament and if the Government had given some assurances about it, I am sure that those assurances will be fulfilled. And if the hon, Member wants to

raise the question and discuss it with me, he is completely free to do so under the rules of the House. And if any question....

SHRI KRISHAN KANT: Sir, on a point of order. He should not side-track the question.

SHRI VIDYA CHARAN SHUKLA: I am not side-tracking the question. Let complete my answer. You are so impatient about the whole thing.

Sir, I was saying that he can raise the issue in the House. He is an expert in raising issues which cannot be raised by others. He can do this. Let him try and do this here. And also, Sir, the sentiments that he has expressed we shall duly communicate to the concerned Ministry for taking them into consideration.

## PAPERS LAID ON THE TABLE

- I. THE INDIAN TELEGRAPH (ELEVENTH AMENDMENT) RULES, 1970
- II. PROFIT AND LOSS ACCOUNT AND BALANCE SHEET (ON ACCRUAL BASIS) (1968-69) OF THE TELECOMMUNICATION BRANCH OF INDIAN POSTS AND TELEGRAPHS DEPARTMENT

THE MINISTER OF COMMUNI-CATIONS/संचार मन्त्री (SHRI H.N. BAHU-GUNA) : Sir, I beg to lay on the Table :

- (a) A copy of the Department of Communications (Posts and Telegraphs Board) Notification G.S.R. No. 2030 dated the 27th November. 1970 (in English and Hindi), publishing the Indian Telegraph (Eleventh Amendment) Rules, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—613/71]
- (b) A copy (in English and Hindi) of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1968-69.

  [Placed in Library. See No.

LT-175/71]